

**Central Administrative Tribunal
Principal Bench**

OA-1037/2018

New Delhi, this the 08th day of March, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Smt. Parmeshwari Devi, D/o late Sh. Bhan,
Age-57 years,
R/o. Kendu wali Dhani, Distt. Hissar, Haryana,
Narwana, Distt-Jind, Haryana ... Applicant

(through Ms. Neelima Rathore for Sh. U. Srivastava)

Versus

Union of India through
1. The General Manager,
Northern Railway, Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi. ... Respondents

ORDER (ORAL)

The applicant is daughter of Late Sh. Bhan, Ex- G.K., Northern Railway, New Delhi, who died in harness on 15.02.2002. Late Sh. Bhan left behind his wife and the daughter(applicant herein) who was living with him with her children after the death of her husband on 04.01.1992. The mother of the applicant was getting family pension. On 18.04.2012, mother of the applicant also died leaving behind the widowed daughter/applicant and her children. The applicant subsequently came to know that she is entitled to get family pension and, therefore, she made a representation dated 31.10.2017 to the respondents followed by reminders dated 05.12.2017 and 02.02.2018 respectively, which remain un-responded till date. It is contented by learned counsel for the

applicant that the applicant will be satisfied if a time bound direction is given to the respondents to decide her representations.

3. Given the nature of prayer, there does not seem any necessity to issue notices to the respondents at this stage. Respondents are directed to consider and decide the aforementioned representations of the applicant by passing a reasoned and speaking order as per rules and regulations, within two months from the date of receipt of certified copy of this order. Needless to add that such a direction should not, in any way, be construed as my opinion on the merits of the case. OA is accordingly disposed of.

**(Uday Kumar Varma)
Member (A)**

/ns/